

की समाप्ति अर्थात् जुलाई-अक्टूबर, 1971 में किसी समय उपलब्ध होने की सम्भावना है।

(ख) और (ग). उपर्युक्त अवधि में मध्य प्रदेश को आवंटित गेहूँ और लेवी चीनी की मात्राएं इस प्रकार हैं :—

गेहूँ	63, 000 मी. टन
लेवी चीनी	76, 600 मी. टन

मध्य प्रदेश को आवंटित मात्रा में से 20 मार्च, 1971 तक, गेहूँ की सप्लाई की गई मात्रा 23,600 मी० टन थी। चावल के मामले में मध्य प्रदेश अधिशेष राज्य है और उसे पूर्वी पाकिस्तान के शरणार्थियों के लिए केवल मामूली मात्रा में चावल सप्लाई किया गया था। जहाँ तक लेवी चीनी का सम्बन्ध है, आवंटित चीनी को उठाने का दायित्व राज्य सरकार अथवा उनके नामितों का था। यह आवंटित मात्रा खुनी बिक्री की चीनी के अतिरिक्त थी जोकि राज्य के अन्दर और बाहर के चीनी कारखानों/व्यापारियों द्वारा मध्य प्रदेश को सप्लाई की गई थी और जिसके अन्तराज्यीय संचलन पर कोई नियंत्रण नहीं है। मध्य प्रदेश को चीनी सप्लाई करने के सम्बन्ध में सूचना उपलब्ध नहीं है।

**Houses not Fully Paid for by Allottees
in Malviya Nagar, New Delhi**

115. SHRI SHASHI BHUSHAN: Will the Minister of LABOUR, EMPLOYMENT AND REHABILITATION be pleased to refer to the reply given to Unstarred Question No. 4084 on the 10th December, 1970 regarding House not fully paid for by allottees in Malviya Nagar, New Delhi and state :

(a) the position in respect of Properties No. B-1/55 and B-1/56; whether the full payment in respect of these houses has since been made;

(b) if so, when the full payments were made and by whom the payment was made

and in whose name these houses now stand;

(c) if not, the reasons for which these numbers were not included in the list of houses supplied in reply to Unstarred Question No. 6405 on the 16th April, 1970; and

(d) the steps Government propose to take against the persons responsible for doing this and the action being taken or proposed to be taken for the auction of these houses ?

THE MINISTER OF LABOUR EMPLOYMENT AND REHABILITATION (SHRI R. K. KHADILKAR) : (a) and (b). Properties Nos. B-1/55, and B 1/56, Malviya Nagar, were disposed of by public auction in 1956 and hence properties in question are not allotable properties.

The auction-purchaser, Shri P L. Khanna is a claimant himself and he had tendered his own claims in 1956 to cover up the sale price of both the properties.

(c) and (d). Do not arise.

**Disposal of Houses not fully paid for
by Allottees in Rehabilitation Colonies
in Delhi**

116 SHRI SHASHI BHUSHAN : Will the Minister of LABOUR, EMPLOYMENT AND REHABILITATION be pleased to state :

(a) the criteria adopted by Government to dispose of the houses in respect of which full payment has not been made by the allottees so far, despite several reminders, in the rehabilitation colonies of Delhi ;

(b) when Government propose to settle all such cases;

(c) whether Government are aware that there are many such houses in whose case the whereabouts of the original allottees are not available;

(d) whether Government would ensure that such houses are not transferred to other ineligible persons without auctioning them publicly ; and

(e) in case such houses are not proposed to be auctioned publicly, the way in which